

EXTRAORDINARY

REGD. NO. JK-33



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

Vol. 131] Jammu, Thu., the 13th Dec., 2018/22nd Agra., 1940. [No. 37-5

Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(*Legislation Section*)

Jammu, the 13th December, 2018.

The following Act has been assented to by the Governor on
13th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR TRANSPLANTATION OF
HUMAN ORGANS (AMENDMENT) ACT, 2018**

(Governor Act No. XLV of 2018)

[13th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of

2 The J&K Govt. Gazette, 13th Dec., 2018/22nd Agra., 1940. [No. 37-5

An Act to amend the Jammu and Kashmir Transplantation of Human Organs Act, 1997.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Transplantation of Human Organs (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment in long title, Act No. III of 1997.*—In the Jammu and Kashmir Transplantation of Human Organs Act, 1997 (hereinafter referred to as ‘the principal Act’), in the long title, for the words “human organs for therapeutic purposes and for the prevention of commercial dealings in human organs”, the words “human organs and tissues for therapeutic purposes and for the prevention of commercial dealings in human organs and tissues” shall be substituted.

3. *Amendment of section 1, Act No. III of 1997.*—In section 1 of the principal Act, in sub-section (1), for the words “Human Organs”, the words “Human Organs and Tissues” shall be substituted.

4. *Substitution of certain words, Act No. III of 1997.*—Throughout the principal Act [except clause (i) of section 2, sub-section (5) of section 9, sub-section (1) of section 18 and section 19], unless otherwise expressly provided, for the words “human organ” and “human organs”, wherever they occur, the words “human organ or tissue or both” and “human organs or tissues or both” shall respectively be substituted with such consequential amendments as the rules of grammar may require.

5. *Amendment of section 2, Act No. III of 1997.*—In section 2 of the principal Act,—

(a) after clause (h), the following clauses shall be inserted, namely:—

(ha) “Human Organ Retrieval Centre” means a hospital,—

(i) which has adequate facilities for treating seriously ill patients who can be potential donors of organs in the event of death, and

